

Law and order in Central Government residential colonies

1082. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of steps taken by Delhi Police to check wandering of outsiders in Central Government residential colonies from 11 AM to 6 PM and from 10 PM to 5 AM in order to check theft, chain snatching, loot and eve teasing and to maintain law and order in Central Government residential colonies;

(b) the measures taken to protect senior citizens living in Central Government residential colonies; and

(c) the number of anti-social elements arrested by Delhi Police from Central Government residential colonies during last two years and how many of them were sent to jail?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) The steps taken by Delhi Police to maintain law and order in Central Government residential colonies and to prevent the incidents of street crimes like robberies and snatching are as under:-

- Emphasis on Beat Patrolling System.
- Enhanced police presence and patrolling.
- Identification of vulnerable areas based on crime pattern in each police station.
- Targeted checking of suspicious looking youth on motor bikes.
- Gathering of macro-intelligence by District police as well as specialized units against criminal gangs operating.
- Public participation to control crime through schemes like 'Eyes and Ears' Scheme.

(b) Measures taken by Delhi Police to ensure safety and security of senior citizens include creation of Senior Citizens Security Cells in Police Headquarter and in eleven Police Districts, Sr. Citizens Helpline No. 1291, issue of identity cards, registration of senior citizens, regular telephonic and personal contacts, security audits etc.

(c) The details of cases reported and persons, who committed crimes in Central Government residential colonies, arrested and action taken against them during the last two years and the current year (upto 30.6.16) are as under:-

Year	Cases Reported	Persons Arrested	Challaned	Convicted	Acquitted	Pending Trail	Pending Investigation	Discharged
2014	258	229	188	7	8	171	5	38
2015	294	247	203	7	4	192	17	27
2016 (upto 30.06.2016)	100	98	32	0	0	34	51	13

Empanelment for sale through CPC

1083. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the laid down procedure for empanelment of consumer goods for sale through Central Police Canteen (CPC);

(b) the details of agarbatties, dhoop and dry dhoop cones purchased by CPC situated in Delhi and NCR during the last twelve months indicating quantity purchased, purchase price, item-wise;

(c) what is the purchase policy of CPC; and

(d) whether CPC give purchase preference to goods manufactured by disabled persons and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) As per laid down procedure, applications alongwith requisite fee received from firms for empanelment are screened and placed before Price Negotiation Committee (PNC). After the rates are negotiated with the firms, the firms are empaneled to sell their product at agreed discount rates.

(b) The details of agarbatties, dhoop and dry dhoop cones purchased by CPC situated in Delhi and NCR during the last twelve months are as under:—

Name of items	Qty Purchased (in Pkts)	Purchased Price
Agarbatties	3,22,220	₹ 36,90,610/-
Dhoop	1,40,204	₹ 25,92,243/-
Dry Dhoop Cones	24,482	₹ 7,06,644/-
TOTAL	4,86,906	₹ 69,89,497/-